प्रेषक,
प्रियंका सिंह,
सचिव,
जिला विभिन्न सेवा प्राधिकरण,
अर्मेडकरनगर।

सेवा में,
जिला लूटना अधिकारी,
अर्मेडकरनगर।

पत्रांक 2.1.1 /जिला/सेवा/अर्मेडकरनगर/2021
dिनांक 07 जून 2021

विषय—22 जिलों में स्थायी लोक अदालत के अध्यक्ष पद पर नियुक्ति हेतु विज्ञापन को जनपद के समस्त दैनिक समाचार पत्र में निषुल्क प्रकाशित करवाने के संबंध में।

महोदय,

उपरोक्त विषयक उ02/ राज्य विभिन्न सेवा प्राधिकरण के पत्रांक सो—1192/एसएलएसए—23/2016 दिनांक 31 मई, 2021 के अनुसार में 22 जिलों में स्थायी लोक अदालत के अध्यक्ष पद पर नियुक्ति की प्रक्रिया प्रारम्भ की गयी है। उक्त पदों पर नियुक्ति हेतु विज्ञापन की एक प्रति इस आशय से संलग्न कर प्रस्तित की जा रही है कि उक्त सूचना का स्थानीय समाचार पत्रों में निषुल्क प्रकाशित करवाने का कदम करें।

प्रकाशित करवाने हेतु समाचार पत्र की कड़ियाँ इस कार्यालय को सूचना करवाने का कदम करें।

दिनांक 07.06.2021

(प्रियंका सिंह)
सचिव,
जिला विभिन्न सेवा प्राधिकरण,
अर्मेडकरनगर।

प्रतिलिपि:
1. माननीय जनपद न्यायकालि/अध्यक्ष महोदय, जिला विभिन्न सेवा प्राधिकरण, अर्मेडकरनगर को सादर सूचनार्थ एवं आग्रहक कार्यवाही हेतु प्रस्तित।
2. सिस्टम आफिसर, कंप्यूटर अनुभाग जनपद न्यायालय अर्मेडकरनगर को इस आशय के साथ प्रस्तित कि जनपद न्यायालय अर्मेडकरनगर की देशस्तर पर अपलोड करना सुनिश्चित करें।
3. जनपद न्यायालय अर्मेडकरनगर की नोटिस बोर्ड पर चयन करने हेतु।
4. धार एसोसिएशन अर्मेडकरनगर के नोटिस बोर्ड पर चयन करने हेतु।

(संस्कृति)
Advertisement Format

Uttar Pradesh State Legal Services Authority
3rd Floor, Jawahar Bhawan Annex, Lucknow
Website: www.upsla.nic.in  E-mail: upsla@up.nic.in

Date of Advertisement: 01-06-2021
Last Date of submission of application: 02-07-2021 upto 5.00 P.M.

Advertisement:

1. U.P. State Legal Services Authority invites application from eligible Indian National for appointment on the post of Chairman, Permanent Lok Adalats (PLA) established under section 22 B, Legal Services Authorities Act, 1987 in the following 22 districts.

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<td>Bareilly</td>
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<td>Sultanpur</td>
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<td>3</td>
<td>Farrukhabad</td>
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<td>Deoria</td>
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<td>8</td>
<td>Mathura</td>
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</tbody>
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TERMS & CONDITIONS:


(a) A person who is, or has been a District Judge or Additional District Judge or has held judicial officer higher in rank than that of District Judge in any State of India shall be eligible for the post of Chairman of the Permanent Lok Adalat.

(b) The applicant should not have retired before two years from the last date of the preceding month of advertisement.

(c) The Total period of office shall not exceed 05 years or the attainment of the age of 65, whichever is earlier.

(d) The selected Applicant shall not be entitled to the extension of time to join at the place of offered posting on the ground of his term of Judicial Office still subsisting. He should have resigned from his Judicial Office on or before the date of offered appointment.
Judicial officers against whom departmental and/or vigilance enquiry is pending or who have been punished in any departmental enquiry or by any criminal court, shall be excluded from the zone of consideration.

The Selection to the post of Chairman shall be on the merit which is based on interview, service records, confidential remarks, his/her character, general conduct and reputation. The Selection Committee shall adjudge the suitability and/or fitness of the candidate on the basis of interview. The Selection Committee is also authorized to decide the suitability of the candidate on the basis of scrutiny and/or evaluation of all the documents including service records of the candidate, his/her character, general conduct and reputation.

The terms and conditions of the service of Chairman of the Permanent Lok Adalats (PLA) including the resignation and removal of such persons shall be governed by the terms and conditions outlined in Notification F.No. A-60011(3)/2001-Admin. III (LA) dated 2nd January, 2003 of the ministry of Law and Justice, Government of India and other relevant rules applicable to the government servants at the time in force.

The Chairman before appointment shall have to furnish an undertaking that he/she does not and will not have such financial or other interest as is likely to affect prejudicially his functions as such Chairman.

The Chairman may be transferred from one district to other district on administrative ground/exigency and/or public interest with the approval of the Hon'ble Executive Chairman, UPSLSA.


The eligible applicants shall download the application form Annexeure-2 from the link provided. The application form shall be filled, signed & self-attested photo of the applicant shall be affixed at appropriate place thereon. The said form shall be submitted on the same link as provided after scanning the same. The original application form shall be kept by the applicant and the same shall be submitted to State Legal Services Authority at the time when he shall appear for interview. The application form can be downloaded from the following link:

https://docs.google.com/forms/d/175EATwZU6iyFHRUiZBvUO7P6UtOiapP18s8hd9Zs/edit

The application form either different from Annexure No. 2 or submitted in the manner otherwise than prescribed, shall liable to be rejected.

In case of any enquiry, the candidate contact on the following telephone number of UPSLSA.

0522-2286395 (off.)
3- Interview date, time and place as well as the mode of interview i.e. virtual or physical shall be communicated/informed individually on the WhatsApp/email as provided.

4- Signature of the candidate on the application form and after verification are essential and mandatory. An application form in absence of the signature at any of the above indicated places shall result in non-consideration or rejection of his/her candidature.

5- The last date for submission of application form is 02-07-2021 by 05:00 P.M. Application received after the said date shall not be considered.

( Ashok Kumar)
Member Secretary
Application (Proforma) for the post of Chairman, Permanent Lok Adalats

(Established under section, 22B of the Legal Services Authorities Act, 1987)
(To be filled personally by the applicant)

1. Name (Capital letters):

2. Father's Name/ W/o:

3. Present address:

4. Mobile /Whatsapp Number:

5. E-mail ID:

6. Permanent Address:

7. Date of Birth:

8. Educational Qualification:

9. Whether presently in the judicial services or holding any judicial office (Y/N):
   a. If yes, then present place of posting along with the designation and date of retirement:
   b. If no, then date of retirement and post held at the time of retirement:
   c. Present employment, if any:

10. Whether subject to any disciplinary action during service or any disciplinary proceeding is presently pending (Y/N):
    If yes, then provide details:

11. Whether any criminal proceeding is and/or has been pending against applicant (Y/N):
    If yes, then provide details:

12. Experience if any of having worked in any Legal Services Institution:

13. Any other special qualification/achievement:

14. Preference for the posting (name of the districts in the order of preference):
   1-   2-   3-

15. Do you opt to serve at other places than preferred at Sl.No.12: Yes ( ) Or No. ( ) Pl. tick option.

16. If Yes to Sl.No.13, then other preferred places of posting:

Signature of applicant

I, do hereby, swear and declare that all the above information/particulars furnished by me herein are true and correct to the best of my knowledge/information. Nothing material has been concealed. If anything is found to be incorrect/untrue my candidature may be cancelled.

Signature of applicant

Date:
Place:

Scanned with CamScanner